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Minutes of Meeting No.34/11 scheduled on 28.12.2010 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 34/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 scheduled for 28.12.2010 was adjourned. The meeting was actually held on 04.01.2011 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014/ Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1..	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA	13 A	23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061562 Ext.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:839/26/80-ALC2/2007	Party Name:IDMC LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Transferred
	HQ File :01/80/050/00046/AM07/	RLA File :34/24/040/00004/AM07/	Lic.No/Date:3410015872 17.04.2006	
Decision : The Committee decided to transfer the case to NC-II as the chapter “72” pertains to them.				

2	Case No.:17/27/80-ALC2/2009	Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	
Decision : As per written comments of C&PC vide their O.M. No.46011/75/2010-PC.II dated 28.12.10, the committee decided to ratify the norms as per SION with 5% wastage on the net content of relevant polymers against the export of Articles made of various Plastics (H-21, H-26 etc.) in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.				

3	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:08.02.2011
Decision : The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided write to DGCA drawing their kind attention of DGFT's D.O letter & remind them for expediting their comments by sending firm's application again. The case may be re-listed on 08.02.2011.				

4	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:08.02.2011
Decision : The Committee observed that the comments called for from C&PC are still awaited. The case may be re-listed on 08.02.2011.				

5	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date:08.02.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.02.2011: - 1. Information in respect of Sl.No.5 & 9 of the Standard Deficiency Format.				

6	Case No.:18/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00018/AM11/	RLA File :31/24/040/00172/AM10/	Lic.No/Date:3110041009 11.12.2009	Defer Date:08.01.2011
Decision : The Committee handed over the firm's reply to DIPP for examination and comments. The case may be relisted on 08.02.2011.				

7	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:08.02.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.				

8	Case No.:6/41/80-ALC2/2009	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Closed
	HQ File :01/80/050/00627/AM10/	RLA File :05/24/040/00426/AM10/	Lic.No/Date:0510255235 24.12.2009	
Decision : The Committee noted that R.A. has informed the subject advance authorization issued to the firm as per para 4.7.1; 3.4.1 and 3.1 therefore R.A. has not sent the application of the firm. The Committee accordingly decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.				

9	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date:08.02.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.

10	Case No.:21/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	Defer Date:08.02.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.				

11	Case No.:8/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00799/AM10/	RLA File :07/21/040/01035/AM10/	Lic.No/Date:0710069725 01.02.2010	
Decision : As per written comments of DIT vide their U.O. Note 17(3)/2010-IPHW dated 15.11.10, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause.				
The Regional Authority may take necessary action accordingly.				

12	Case No.:26/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00713/AM10/	RLA File :05/23/040/00147/AM10/	Lic.No/Date:0510257387 02.02.2010	
Decision : As per written comments of DHI vide their U.O. Note No. 3(26)/2010/TSW(B)/589 dated 09.12.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
Item No. 8 (Seamless carbon steel pipes) – Deleted as per firm's request All other items –Allowed under GN-4				
The Regional Authority may take necessary action accordingly.				

13	Case No.:27/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00714/AM10/	RLA File :05/23/040/00148/AM10/	Lic.No/Date:0510257390 02.02.2010	

Decision : As per written comments of DHI vide their U.O. Note 3(26)/2010/TSW(B)/590 dated 09.12.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

- (i) The quantity of Valves given in “sets” may be changed to “numbers”.
- (ii) The following description to be added to the Export Product containing the following items:-
 - (a) 3400mm dia spherical vessels – 16 numbers,
 - (b) ION Exchange Resin -115,600 liters

Import

- (i) Item No. 10 - Import of 115,600 liters of resin is allowed.
- (ii) Item No. 15 import item – Deleted as per firm’s request.
- (iii) All other import items – Allowed under GN-4

The Regional Authority may take necessary action accordingly.

14	Case No.:22/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00096/AM11/	RLA File :09/24/040/00447/AM10/	Lic.No/Date:0910041035 22.02.2010	Defer Date:08.02.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.02.2011.				

15	Case No.:16/7/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	Defer Date:08.02.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.				

16	Case No.:9/1/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	Defer Date:08.02.2011
Decision : The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.				

17	Case No.:34/7/80-ALC2/2010	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	Defer Date:08.02.2011
Decision : The representative of the DIPP informed the Committee that they received the firm’s reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.				

18	Case No.:36/5/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00060/AM11/	RLA File :05/22/040/00214/AM10/	Lic.No/Date:0510261254	Defer

18	HQ File :01/80/050/00069/AM11/	RLA File :05/23/040/00214/AM10/	Lic.No/Date:0510261534 29.03.2010	Defer Date:08.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 08.02.2011.			
19	Case No.:6/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00039/AM11/	RLA File :31/24/040/00002/AM11/	Lic.No/Date:3110042881 15.04.2010	Defer Date:08.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relist on 08.02.2011.			
20	Case No.:15/9/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00128/AM11/	RLA File :05/23/040/00012/AM11/	Lic.No/Date:0510263163 28.04.2010	
	Decision : As per written comments of DHI vide their U.O. Note 3(26)/2010/TSW(B)/591 dated 09.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export (i) The quantity of Valves given in "sets" allowed to be changed to numbers. (ii) The following description to be added to the Export Product containing the item as below:- (a) 3200mm dia spherical vessels – 12 numbers. (b) ION Exchange Resin -92,000 liters. (c) 1600 mm dia X 6500 mm height tanks – 2 numbers Import (i) Item No. 8 - Allowed as applied for. (ii) All other import items – Allowed under GN-4 The Regional Authority may take necessary action accordingly.			
21	Case No.:17/9/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date:08.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 08.02.2011.			
22	Case No.:3/7/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	Defer Date:08.02.2011
	Decision : The Committee noted that the firm has not mentioned enhancement in quantity of import			

Decision : The Committee noted that the firm has not mentioned enhancement in quantity of import after N.C. decision. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee that firm may be asked to submit the same with justification of import and corresponding calculation and call for the following information/clarification from the firm and to re-list the case for 08.02.2011: -

1. Information in respect of Sl.No.5 of the Standard Deficiency Format is incomplete. Please send complete information Export Product wise.
2. Import items given in list of items are not co-related with the calculation given in the reply. Unit of import is also not available.
3. Steel ball is required for the manufacture of export product. But its source, either indigenous or imported and if imported it is imported as raw material or component is not available.
4. The firm may also give the sample of the export product.

23	Case No.:18/11/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00164/AM11/	RLA File :31/24/040/00019/AM11/	Lic.No/Date:3110043194 11.05.2010	Defer Date:08.02.2011
Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relist on 08.02.2011.				

24	Case No.:15/7/80-ALC2/2010	Party Name:THE INDURE PVT. LTD	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00089/AM11/	RLA File :05/24/040/00020/AM11/	Lic.No/Date:0510264158 12.05.2010	Defer Date:08.02.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.02.2011				

25	Case No.:30/9/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00143/AM11/	RLA File :61/24/040/00016/AM11/	Lic.No/Date:6110000447 13.05.2010	
Decision : As per written comments of DHI vide their U.O. Note No. 3(69)/10-TSW(B) dated 21.12.10, the committee decided to ratify the norms on repeat basis as per licence No. 6110000286 dated 06.02.08 in respect of the subject advance authorization.				
The Regional Authority may take necessary action accordingly.				

26	Case No.:20/9/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00133/AM11/	RLA File :17/24/040/00004/AM11/	Lic.No/Date:1710003338 21.05.2010	Defer Date:08.02.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The ALC, therefore, decided to defer the consideration and to relist the case for 08.02.2011.				

27	Case No.:24/15/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	Defer Date:08.02.2011
Decision : The Committee observed that the comments called for from Min. of Mines are yet to be				

Decision : The Committee observed that the comments called for from MME. or MMEs are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.

28	Case No.: 18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:08.02.2011
	Decision : The Committee noted that the firm has furnished incomplete reply. On the recommendation of the representative of DHI present in the meeting, it was decided by the ALC that the firm may be asked to give the names of the components made out of steel plate and the components made are also not available in the drawing. It is also decided by the Committee that the firm may also asked to give the name of components and highlight the same in drawing. The case may be re-listed on 08.02.2011.			

29	Case No.: 25/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00232/AM11/	RLA File :61/24/040/00024/AM11/	Lic.No/Date:6110000457 17.06.2010	
	Decision : As per written comments of DHI vide their U.O. Note No. 3(69)/10-TSW(B) dated 21.12.10, the Committee decided to ratify the norms on repeat basis as per licence No. 6110000286 dated 06.02.08 in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

30	Case No.: 19/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00226/AM11/	RLA File :11/24/040/00011/AM11/	Lic.No/Date:1110022638 18.06.2010	Defer Date:08.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.			

31	Case No.: 4/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00211/AM11/	RLA File :03/94/040/00261/AM11/	Lic.No/Date:0310580285 23.06.2010	Defer Date:08.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.			

32	Case No.: 5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:08.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.			

33	Case No.: 51/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HO File :01/80/050/00529/AM11/	RLA File :61/24/040/00030/AM11/	Lic.No/Date:6110000473	Defer

		15.07.2010	Date:08.02.2011
Decision : The Committee handed over a copy of the firm's reply to DHI for examination and comments. The case may be relist on 08.02.2011.			

34	Case No.: 35/22/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00346/AM11/	RLA File :03/94/040/00335/AM11/	Lic.No/Date:0310584224 20.07.2010	Defer Date:08.02.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting informed the Committee that firm's reply is not properly. It was decided by the Committee that the firm may submit reply for the present advance authorization, as reply submitted by them pertains to some other advance authorization in which list of import items and quantity of export items are different.			

35	Case No.: 17/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00495/AM11/	RLA File :09/24/040/00169/AM11/	Lic.No/Date:0910043002 06.08.2010	Defer Date:08.02.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.02.2011: - 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format Export Product wise. 2. Turbine, Generator, boiler feed pump are different items. Items proposed for import to be given separately(Sl no 6 of SDL) 3. Specification of each item of export. 4. Input Weight of each casting/ forging and corresponding finished weight 5. Use of each item of import.			

36	Case No.: 8/24/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00380/AM11/	RLA File :04/24/040/00092/AM11/	Lic.No/Date:0410116119 09.08.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 04.01.11, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product to be modified as "Elevators Model No. C-PASS-AUTO PT20/18-15- Quantity 5 Nos., Model No. B-GOODS-AUTO GT15/10-15- Quantity 1 No., Model No. B-PASS-AUTO PT20/18-15- Quantity 6 Nos. & Model No. C-GOODS-AUTO GT15/15-15- Quantity 1 No." 2. Word relevant" to be prefixed with the description of import items at Sl. Nos. 40 to 44. 3. Import items from S.No.1 to 58 - Allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.			

	Case No.: 3/27/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Approved
	HQ File	RLA File	Lic.No/Date:0310587059	

Decision : As per written comments of DIPP vide their U.O. Note dated 04.01.11, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty export weights of 25 MT to be specified with the quantity of each export product at Sl. No. 1 & 2.
2. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 1, 7, 8 & 9.
3. Quantity of import item at Sl. No. 1 - Allowed as 5626 Kgs inclusive of 9.2 % wastage after 1/3rd recovery.
4. Description of import item at Sl. No. 2 - Modified as 'Dished Ends' and its quantity to be allowed as 2 Nos. on net to net basis. Duty free weight of this item to be restricted to 2086.38 Kg inclusive of 3.8 % wastage as applied for.
5. Quantity of import item at Sl. No. 3 - Allowed as 40 Nos. on net to net basis. However, duty free weight of this item to be restricted to 2752 Kg inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 - Allowed as 6 Nos. on net to net basis. However, duty free weight of this item to be restricted to 19554 Kg inclusive of 37.3 % wastage after 20% recovery.
7. Quantity of import item at Sl. No. 5 - Allowed as 20 Nos.(109.2 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No. 6 - Allowed as 6 Nos.(24.12 Kgs.) on net to net basis
9. Quantity of import item at Sl. No. 7 - Allowed as 9920 Kgs inclusive of 6.7 % wastage.
10. Quantity of import item at Sl. No. 8 - Allowed as 2456 Kgs inclusive of 58 % wastage after 1/3rd recovery.
11. Quantity of import item at Sl. No. 9 - Allowed as 11200 Kgs.(5546 Mtrs.) inclusive of 4 % wastage.
12. Quantities of import items at Sl. Nos. 10 & 14 - Allowed as 616 Kgs. each.
13. Quantities of import items at Sl. Nos. 11, 13 & 15 - Allowed as 392 Kgs. each.
14. Quantity of import item at Sl. No. 12 - Allowed as 257 Kgs.
15. Import of components - Allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.: 16/27/80-ALC2/2010	Party Name:GODREJ & BOYCE MEG. CO. LTD.,	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Approved
HQ File :01/80/050/00413/AM11/	RLA File :03/94/040/00371/AM11/	Lic.No/Date:0310587057 11.08.2010	

Decision : As per written comments of DIPP vide their U.O. Note dated 04.01.11, the committee

decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty export weights of 7.2 MT to be specified with the quantity of each export product from Sl. No. 1 to 10.
2. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 2, 3, 4 5 & 6.
3. Quantity of import item at Sl. No.1 to be allowed as 30 Nos. on net to net basis. However, duty free weight of this item to be restricted to 14880 Kg inclusive of 26.5 % wastage after 20% recovery.
4. Quantity of import item at Sl. No. 2 - Allowed as 663 Kgs inclusive of 2 % wastage.
5. Quantity of import item at Sl. No. 3 - Allowed as 25370 Kgs inclusive of 6.1 % wastage after 1/3rd recovery.
6. Quantity of import item at Sl. No. 4 - Allowed as 10330 Kgs inclusive of 62 % wastage after 1/3rd recovery.
7. Quantity of import item at Sl. No. 5 - Allowed as 4030 Kgs inclusive of 11.6 % wastage after 1/3rd recovery.
8. Quantity of import item at Sl. No. 6 - Allowed as 15710 Kgs inclusive of 4 % wastage.
9. Quantity of import item at Sl. No. 7- Allowed as 1835 Kg
10. Quantities of import items at Sl. Nos. 8, 9 & 10 - Allowed as 510 Kgs. each.
11. Quantity of import item at Sl. No. 11 - Allowed as applied for i.e. 359.8 Kgs.
12. Quantity of import item at Sl. No. 12 - Allowed as 2702 Kgs.
13. Quantity of import item at Sl. No. 13 -Allowed as 872 Kgs
14. Import of components - Allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

39	Case No.: 14/22/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00325/AM11/	RLA File :02/24/040/00091/AM11/	Lic.No/Date:0210146504 13.08.2010	Defer Date:08.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.			

40	Case No.: 38/27/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00435/AM11/	RLA File :31/24/040/00091/AM11/	Lic.No/Date:3110044331 13.08.2010	Defer Date:08.02.2011
	Decision : The Committee directed to forward a copy of the firm’s reply to DHI for examination and comments. The case may be relisted on 08.02.2011.			

41	Case No.: 38/22/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00349/AM11/	RLA File :31/24/040/00077/AM11/	Lic.No/Date:3110044345 16.08.2010	Defer Date:08.02.2011
	Decision : The Committee directed to forward a copy of the firm’s reply to DHI for examination and comments. The case may be relisted on 08.02.2011.			

42	Case No.: 22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621	Defer

Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.

43	Case No.:16/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00494/AM11/	RLA File :09/24/040/00176/AM11/	Lic.No/Date:0910043125 17.08.2010	Defer Date:08.02.2011
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.02.2011: - 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format Export Product wise.2. 2. Details of Associated Accessories along with individual weight & Raw materials & components required for each export items. 3. Input Weight of each casting/ forging and corresponding finished weight. 4. Length & weight of different types of pipes proposed for import separately. 5. Use of each item of import. 6. Net weight & gross weight of item no. 76 of import.				

44	Case No.:8/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00405/AM11/	RLA File :11/24/040/00027/AM11/	Lic.No/Date:1110022986 19.08.2010	
Decision : As per written comments of DHI vide their U.O. Note No. 3(80)/10-TSW(B)/581 dated 08.12.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> 1. Live steam reheater- 141 MT 2. Reheater Drain vessel- 24.3 Mt The above export weight may also be incorporated in the license. <u>Import</u> 1. Item no 1- The weight of import is 21.61 MT & the same is to be incorporated in the license. 2. Item no 2- The weight of import is 34.934 MT & the same to be incorporated in the license. 3. Item no 3- Allowed import of 5.6 MT with wastage of 6.4% with 1/3rd recovery. 4. Item no 4- Allowed as applied for. However weight of import is 9.03 MT to be incorporated in the license. 5. Item no 5- Allowed as applied for. However weight of import is 12.58 MT to be incorporated in the license. The Regional Authority may take necessary action accordingly.				

45	Case No.:34/31/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	Defer Date:08.02.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The				

Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.

46	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:08.02.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence, Deptt of Production (EPC Section) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.			

47	Case No.:44/31/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00522/AM11/	RLA File :31/24/040/00111/AM11/	Lic.No/Date:3110044526 30.08.2010	Defer Date:16.11.2010
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relist on 08.02.2011.			

48	Case No.:41/31/80-ALC2/2010	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00519/AM11/	RLA File :05/23/040/00142/AM11/	Lic.No/Date:0510271792 31.08.2010	
	Decision : As per written comments of DIT vide their U.O. Note 17(62)/2010-IPHW dated 29.12.10, the Committee decided to ratify the norms in respect of the subject advance authorization as applied for by the firm with accountability clause. The Quantity allowed by the Committee for Fibre perform, includes necessary wastage of 5%. The Regional Authority may take necessary action accordingly.			

49	Case No.:21/27/80-ALC2/2010	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00418/AM11/	RLA File :04/24/040/00135/AM11/	Lic.No/Date:0410116896 02.09.2010	
	Decision : As per written comments of DHI vide their U.O. Note No. 3(139)/09-TSW(B)/583 dated 08.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The export weight of item no 1 is 3961 kg , item no 2 is 2836 kg, item no 3 is 18,767 kg, item no 4 is 15,350 kg and that of item no 5 is 6386 kg & the same to be incorporated in the license along with quantity in number. Import Allowed for wastage of 1% as it is a non-ferrous material. If above is accepted, Allowed for 4000.6 kg for item no 1, 2864.4 kg for item no 2, 18,955 kg for item no 3, 15,504 kg for item no 4 & 6450 kg for item no 5. The Regional Authority may take necessary action accordingly.			

Case No.:18/24/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED	Meet No/Date:34/80-ALC2/2010	Status: Deferred
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		SYSTEMS LIMITED,	ALC2/2010 28.12.2010	Deferred
50	HQ File :01/80/050/00390/AM11/	RLA File :04/24/040/00132/AM11/	Lic.No/Date:0410116988 06.09.2010	Defer Date:08.02.2011
Decision : The Committee noted that the firm's reply is not proper and has not addressed the queries raised earlier calling for certain information regarding point 4,5, 6 & 11 of Standard & Deficiency Format- Air Cooler package wise. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 08.02.2011.				

	Case No.:60/31/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
51	HQ File :01/80/050/00538/AM11/	RLA File :53/24/040/00014/AM11/	Lic.No/Date:5310011297 06.09.2010	Defer Date:08.02.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.				

	Case No.:39/31/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
52	HQ File :01/80/050/00517/AM11/	RLA File :03/95/040/00480/AM11/	Lic.No/Date:0310592767 16.09.2010	Defer Date:08.02.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.02.2011: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.				

	Case No.:13/27/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
53	HQ File :01/80/050/00410/AM11/	RLA File :05/24/040/00217/AM11/	Lic.No/Date:0510273206 21.09.2010	
Decision : As per written comments of DIT vide their U.O. Note 17(70)/2010-IPHW dated 30.11.10, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.				

	Case No.:37/31/80-ALC2/2010	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
54	HQ File :01/80/050/00515/AM11/	RLA File :22/24/040/00040/AM11/	Lic.No/Date:2210010434 21.09.2010	Defer Date:08.02.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.02.2011: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.				

	Case No.:17/27/80-ALC2/2010	Party Name:RUBAMIN LTD. & ITS DIVN RUBAMIN	Meet No/Date:34/80-ALC2/2010	Status: Approved
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		DIVIN. RUBAMIN PHARMACEUTICAL	ALC2/2010 28.12.2010	Approved
	HQ File :01/80/050/00414/AM11/	RLA File :34/24/040/00031/AM11/	Lic.No/Date:3410028079 23.09.2010	
55	Decision : As per written comments of DC(MSME) vide their U.O. Note No.30(175)/2010-ME dated 05.01.2011 and as per report of the Sub-Committee in the case of M/s Nicomet Industries, Goa, the committee decided to allow 9.63% wastage on imported input and therefore import of cobalt concentrate allowed 1.0963 Kg/Kg content in the export product,(on the same lines as done in ratification of advance authorization of M/s Nicomet Industries, Goa) in respect of the similar advance authorization. The Regional Authority may take necessary action accordingly.			

	Case No.:15/31/80-ALC2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
56	HQ File :01/80/050/00493/AM11/	RLA File :03/94/040/00556/AM11/	Lic.No/Date:0310593566 23.09.2010	Defer Date:08.02.2011
	Decision : The Committee noted that DIT has sought some information from the firm vide their letter dated 22.12.2010. The Committee, therefore, decided to defer the consideration and to relist for 08.02.2010.			

	Case No.:36/31/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00514/AM11/	RLA File :34/24/040/00139/AM11/	Lic.No/Date:3410028082 23.09.2010	
57	Decision : As per written comments of DC(MSME) vide their U.O. Note No.30(175)/2010-ME dated 05.01.2011 and as per report of the Sub-Committee in the case of M/s Nicomet Industries, Goa, the committee decided to allow 9.63% wastage on imported input and therefore import of cobalt concentrate allowed 1.0963 Kg/Kg content in the export product,(on the same lines as done in ratification of advance authorization of M/s Nicomet Industries, Goa) in respect of the similar advance authorization. The Regional Authority may take necessary action accordingly.			

	Case No.:12/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
58	HQ File :01/80/050/00490/AM11/	RLA File :04/24/040/00172/AM11/	Lic.No/Date:0410117538 27.09.2010	Defer Date:08.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.			

	Case No.:36/27/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
59	HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	Defer Date:08.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.02.2011.			

	Case No.:14/31/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD	Meet No/Date:34/80- ALC2/2010	Status: Approved
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		28.12.2010	
HQ File :01/80/050/00492/AM11/	RLA File :07/24/040/00247/AM11/	Lic.No/Date:0710074508 28.09.2010	
60	Decision : As per written comments of DIPP vide their U.O. Note dated 04.01.11, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 6, 8 to 26 & 28 to 30 - Allowed on net to net basis with accountability clause.. 2. Import items at Sl. Nos 7 & 27- Allowed as 1.02 Mtrs./mtr. content in the export product. The Regional Authority may take necessary action accordingly.		

	Case No.:37/27/80-ALC2/2010	Party Name:LIPI BOILERS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
61	HQ File :01/80/050/00434/AM11/	RLA File :31/24/040/00132/AM11/	Lic.No/Date:3110044797 29.09.2010	Defer Date:08.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.			

	Case No.:13/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
62	HQ File :01/80/050/00491/AM11/	RLA File :04/24/040/00182/AM11/	Lic.No/Date:0410117729 01.10.2010	Defer Date:08.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.			

	Case No.:40/29/80-ALC2/2010	Party Name:TRANter INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00475/AM11/	RLA File :31/24/040/00131/AM11/	Lic.No/Date:3110044910 06.10.2010	
63	Decision : As per written comments of DIPP vide their U.O. Note dated 04.01.11, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words “containing 2386 Kgs. of Titanium Coil material” to be suffixed with the description of export item at Sl. No. 3. 2. Words “containing 1427 Kgs. of Titanium Coil material” to be suffixed with the description of export item at Sl. No. 4. 3. Import items from S.No 1 to 8, 10, 11 & 13 - Allowed on net to net basis with accountability clause 4. Word “Relevant” to be prefixed with the descriptions of import items at S.Nos. 9 & 12 and quantities of these items to be allowed as 2626 Kgs. & 1570 Kgs respectively inclusive of 10% wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:42/31/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
64	HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date:08.02.2011

Decision : The Committee noted that DIT has sought some information from the firm vide their letter dated 06.12.2010. The Committee, therefore, decided to defer the consideration and to relist for 08.02.2010.

65	Case No.: 49/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00527/AM11/	RLA File :61/24/040/00055/AM11/	Lic.No/Date:6110000502 08.10.2010	Defer Date:08.02.2011
	Decision : The Committee handed over the firm's reply to DHI in the meeting for examination and comments. The case may be relisted on 08.02.2010.			

66	Case No.:6/31/80-ALC2/2010	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00484/AM11/	RLA File :03/94/040/00579/AM11/	Lic.No/Date:0310597142 15.10.2010	
	Decision : On the recommendation of DC(MSME) present in the meeting , the committee decided to ratify the norms on repeat basis as per Advance Authorization No. 0310512964 dated 24.03.2009 ratified in NC Meeting No. 24/10 dated 15.09.2009 (File No. 01/80/050/01879/AM09 (HQ) - RLA. File No.03/94/040/01106/AM/AM/09).			
	The Regional Authority may take necessary action accordingly.			

67	Case No.: 7/31/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00485/AM11/	RLA File :05/24/040/00250/AM11/	Lic.No/Date:0510274962 15.10.2010	Defer Date:08.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.			

68	Case No.: 10/31/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00488/AM11/	RLA File :08/24/040/00205/AM11/	Lic.No/Date:0810093165 19.10.2010	Defer Date:08.02.2011
	Decision : The Committee observed that the comments called for from DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.			

69	Case No.: 24/31/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved.
	HQ File :01/80/050/00502/AM11/	RLA File :05/24/040/00247/AM11/	Lic.No/Date:0510275303 20.10.2010	
	Decision : As per written comments of DHI vide their U.O. Note No. 3(34)/09-TSW (B) dated 04 01 11 the committee decided to ratify the norms of import items (mainly plates which are cut to size)			

70. On 04.01.11, the committee decided to ratify the norms of import items (mainly plates which are cut to size & will be used as such) in respect of the subject advance authorization under GN-4. There are some of items which are to be imported in sets. RLA may get the list of items constituting the sets and allow the same under GN-4. Screen Cylinders and other items proposed for import are components and to be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

70	Case No.: 25/31/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved.
	HQ File :01/80/050/00503/AM11/	RLA File :05/24/040/00249/AM11/	Lic.No/Date:0510275352 20.10.2010	
	Decision : As per written comments of DHI vide their U.O. Note No. 3(34)/09-TSW (B) dated 04.01.11, the committee decided to ratify the norms of import items (mainly plates which are cut to size & will be used as such) in respect of the subject advance authorization under GN-4. There are some of items which are to be imported in sets. RLA may get the list of items constituting the sets and allow the same under GN-4. Screen Cylinders and other items proposed for import are components and to be allowed under GN-4. The Regional Authority may take necessary action accordingly.			

71	Case No.: 27/31/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/80/050/00505/AM11/	RLA File :03/94/040/00642/AM11/	Lic.No/Date:0310598118 21.10.2010	
	Decision : As per written comments of DHI of vide their U.O. Note No.3(31)/10-TSW(B)/622 dated 28.12.2010 the committee decided to allow import items as applied for ratify the norms in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

72	Case No.: 52/31/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00530/AM11/	RLA File :03/95/040/00573/AM11/	Lic.No/Date:0310598942 27.10.2010	Defer Date:08.02.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.02.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.			

73	Case No.: 54/31/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00532/AM11/	RLA File :03/95/040/00607/AM11/	Lic.No/Date:0310599033 27.10.2010	Defer Date:08.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.			

	Case No.: 55/31/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:34/80-ALC2/2010	Status: Deferred

			28.12.2010	
74	HQ File :01/80/050/00533/AM11/	RLA File :05/23/040/00204/AM11/	Lic.No/Date:0510275831 27.10.2010	Defer Date:08.02.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.				

	Case No.:56/31/80-ALC2/2010	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
75	HQ File :01/80/050/00534/AM11/	RLA File :03/95/040/00604/AM11/	Lic.No/Date:0310599828 02.11.2010	Defer Date:08.02.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.02.2011: - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.				

	Case No.:58/31/80-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
76	HQ File :01/80/050/00536/AM11/	RLA File :05/24/040/00275/AM11/	Lic.No/Date:0510276249 02.11.2010	Defer Date:08.02.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.				

	Case No.:59/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
77	HQ File :01/80/050/00537/AM11/	RLA File :03/95/040/00626/AM11/	Lic.No/Date:0310600063 03.11.2010	Defer Date:08.02.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.02.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.				

	Case No.:61/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:34/80- ALC2/2010 28.12.2010	Status: Deferred
78	HQ File :01/80/050/00539/AM11/	RLA File :07/24/040/00305/AM11/	Lic.No/Date:0710075238 04.11.2010	Defer Date:08.02.2011
Decision : On the recommendation of the representative of DC (MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list				

the case for 08.02.2011: -

1. Use and weight of each export product separately with its sample (if possible);
2. Requirement of each imported raw material separately for each export product wise showing its weight/size and specification in a tabulated form;
3. Process of manufacturing with process flow chart, for each product indicating stage wise wastage involved there in;
4. Material balancing indicating export product weight raw material weight and % wastage related to export product weight, including justification for selection of size of input raw material.

79	Case No.:62/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00540/AM11/	RLA File :07/24/040/00304/AM11/	Lic.No/Date:0710075239 04.11.2010	Defer Date:08.02.2011
	Decision : On the recommendation of the representative of DC (MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.02.2011: - 1. Use and weight of each export product separately with its sample (if possible); 2. Requirement of each imported raw material separately for each export product wise showing its weight/size and specification in a tabulated form; 3. Process of manufacturing with process flow chart, for each product indicating stage wise wastage involved there in; 4. Material balancing indicating export product weight raw material weight and % wastage related to export product weight, including justification for selection of size of input raw material.			

80	Case No.:63/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00541/AM11/	RLA File :07/24/040/00306/AM11/	Lic.No/Date:0710075240 04.11.2010	Defer Date:08.02.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.02.2011: - 1. Use and weight of each export product separately with its sample, (if possible); 2. Requirement of each imported raw material separately for each export product wise showing its weight; 3. Process of Manufacturing with process flow chart; for each export product, indicating stage wise wastage involved there in; 4. Material Balancing indicating export product weight, raw material weight and % wastage related to Export product weight, including justification for selection of size of input raw material.			

81	Case No.:1/34/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:34/80-ALC2/2010 28.12.2010	Status: Deferred
	HQ File :01/80/050/00627/AM11/	RLA File :05/24/040/00310/AM11/	Lic.No/Date:0510279357 14.12.2010	Defer Date:
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a			

copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.02.2011.

S.No.25

Case No. A - 09	M/s. Jhagadia Copper LTd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.34/11		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 28.12.2010		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.02.2011.

S.No.26

Case No. A - 13	M/s. Emerson Network Power (I) Pvt. LTd., Thane	HQ F.No.01/80/162/00628/AM11/DES.I	Lic.No. & Date
Meeting No.34/11		RA.F.No.03/94/040/00276/AM08	0310433009
Date: 28.12.2010		Ratification of norms.	dt.18.06.2007

Based on the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4.

The Regional Authority may take necessary action accordingly.

S.No.27

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.34/11		RA.F.No.03/95/039/00004/AM10	0310541346
Date: 28.12.2010		Ratification of norms.	dt.12.10.2009

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.02.2011: -

1. Information in respect of Sl.No.9 & 11 of the Standard Deficiency Format.
2. Specific item of export product and their weight separately with details of Accessories & its weight separately.
3. Specific items required for import for manufacture of each Accessories.
4. Quantity of import for item no 1 & 2 has not been given. The firm may clarify.
5. Specification of components like item no 16,1719, 36 etc in stead of range given in the list.

S. No.367

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.34/11		RA F.No.61/24/040/00036/AM09	6110000254
Date: 28.12.2010		Ratification of norms	dt.05.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

S.No.368

Case No. A/R-47	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00682/AM08/DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.05/24/040/00393/AM08	3110033083
Date: 28.12.2010		Ratification of norms	dt.11.03.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

S.No.369

Case No. A/R. - 56	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/01056/AM08/DES.I	Lic.No. & Date
Meeting No.34/11		RA.F.No.61/24/040/00045/AM08	6110000134
Date: 28.12.2010		Ratification of norms	dt.11.02.2008

As per written comments of DHI vide their U.O. Note No.3 (69)/10-TSW(B)/610 dated 21.12.2010 dated 21.12.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

- (i) Item No.110 – Import item be deleted as the firm has not given the proper use of the item.
- (ii) The firm allowed for import of 2 set as applied for i.e. one set of items is used in gas turbine & the other set in the turbo generator.

The Regional Authority may take necessary action accordingly.

S.No.370

Case No. A/R-113	M/s. VA Tech Wabag Limited, Chennai	F.No. 01/80/50/01292/AM09/DES.I	Lic.No. & Date
Meeting No.34/11		RA F.No.04/24/040/00202/AM09	0410100039
Date: 28.12.2010		Ratification of norms	dt.17.11.2008

As per written comments of DIPP vide their U.O. Note dated 04.01.11, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Firm has informed that they have exported the goods against Export Licence No. 0450000604 dated 4.8.2009 as the export products are covered under list of SCOMET items. The same may be verified by RA.
2. Total net weight of export product be specified as 238.84 MT.
3. Word “Relevant” to be prefixed with the descriptions of import items from Sl. No. 1 to 8.
4. Quantity of import item at Sl. No.1-Allowed as applied for i.e. 1.44 MT on net to net basis.
5. Quantity of import item at Sl. No. 2 - Allowed as 7.95 MT inclusive of 5 % wastage.
6. Quantity of import item at Sl. No.3 - Allowed as applied for i.e. 4.14 MT on net to net basis.
7. Quantity of import item at Sl. No.4 - Allowed as applied for i.e. 0.72 MT on net to net basis.
8. Quantity of import item at Sl. No. 5 - Allowed as 12.765 MT inclusive of 5 % wastage.
9. Import item at Sl. No. 6 - Deleted as the same is not required.
10. Weight of 3771 Kgs. specified with the quantity of import item at Sl. No. 7 and the same to be allowed on net to net basis.
11. Weight of 1045 Kgs. may be specified with the quantity of import item at Sl. No. 8 and the same to be allowed on net to net basis.
12. Quantity of import item at Sl. No. 9 may be allowed as 74,900 Nos.(400 Kgs.) on net to net basis with accountability clause..

The Regional Authority may take necessary action accordingly.

S.No.371

Case No. A/R-114	M/s. VA Tech Wabag Limited, Chennai	F.No. 01/80/50/00067/AM10/DES.I	Lic.No. & Date
Meeting No.34/11		RA F.No.04/24/040/00020/AM09	0410104336
Date: 28.12.2010		Ratification of norms	dt.30.04.2009

As per written comments of DIPP vide their U.O. Note dated 04.01.11, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Total net weight of export product to be specified as 24 MT.
2. Import item from Sl. Nos. 1 to 30 & 50 be deleted as the same not imported by the firm.
3. Import item from Sl. No. 31 to 42 & 51 to 54 - Allowed on net to net basis with accountability clause.

4. Weight of 1600 Kgs. specified with the quantity of import item at Sl. No. 43 & 40

4. word "Relevant" to be prefixed with the descriptions of import items from Sl. No. 43 to 49 and allowed as 1.02 Mtrs./mtr. content in the export product.
5. Total weight of import items from Sl. No. 43 to 49 to be restricted to 4132 Kgs.

The Regional Authority may take necessary action accordingly.

S.No.372

Case No. A/R-117	M/s. Thermax Ltd.,	HQ F.No.01/80/050/01034/AM09/DES-I	Lic.No. & Date 3110035317 dt.09.09.2008
Meeting No.34/11		RA F.No.31/24/040/000143/AM09	
Date: 28.12.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

S.No.373

Case No. A/R-113	M/s. Sona Okegawa Precision Forgings Ltd.,	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date 0510175316 dt.27.01.2006
Meeting No.34/11		RA F.No.05/24/040/00842/AM06	
Date: 28.12.2010		Revision of norms	

The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.

S.No.374

Case No. A/R-45	M/s. Sona Okegawa Precision Forgings Ltd., Gurgaon	HQ F.No.01/81/050/00914/AM07/DES.II/DES-I	Lic.No. & Date 0510199272 dt.09.02.2007
Meeting No.34/11		RA F.No.05/24/040/00762/AM07	
Date: 28.12.2010		Ratification of norms	

The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.

Sl.No.375

Case No. A/R- 87	M/s. Jord Engineers India Ltd., Vadodara	HQ F.No.01/80/50/00412/AM10/DES-I	Lic. No. & Date 3410025191 dt.24.09.2009
Meeting No.34/11		RLA No.34/24/040/00094/AM10	
Date: 28.12.2010		Ratification of norms	

The Committee directed to forward a copy of the firm's reply to DIPP for examination and comments. The case may be relist on 08.02.2011.

Sl.No.376

Case No. A/R-130	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/050/00566/AM09/ DES-I	Lic.No. & Date 0410096891 dt.01.07.2008
Meeting No.34/11		RA F.No.04/24/040/00085/AM09	
Date: 28.12.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

Case No.A/R-143	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00594/AM08/ DES-I	Lic.No. & Date 0410092211 dt.20.11.2007
Meeting No.34/11		RA F.No.04/24/040/00276/AM08	
Date: 28.12.2010		Ratification of norms	

The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.

Case No.A/R-144	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00338/AM09/ DES-I	Lic.No. & Date 0410094622 dt.19.03.2008
Meeting No.34/11		RA F.No.04/24/040/00404/AM08	
Date: 28.12.2010		Ratification of norms	

The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.

11.01.2011.

Case No.A/R-145	M/s. Diamond Engineering	HQ F.No.01/80/162/00884/AM08/ DES-I	Lic.No. & Date
Meeting No.34/11	(Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00163/AM08	0410090764
Date: 28.12.2010	Chennai	Ratification of norms	dt.29.08.2007

The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.

Case No.A/R-146	M/s. Diamond Engineering	HQ F.No.01/80/050/00178/AM08/ DES-I	Lic.No. & Date
Meeting No.34/11	(Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00086/AM08	0410089961
Date: 28.12.2010	Chennai	Ratification of norms	dt.14.06.2007

The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.

Case No.A/R-147	M/s. Diamond Engineering	HQ F.No.01/80/050/00617/AM09/ DES-I	Lic.No. & Date
Meeting No.34/11	(Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00032/AM09	0410096034
Date: 28.12.2010	Chennai	Ratification of norms	dt.26.05.2008

The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.

Case No.A/R-148	M/s. Diamond Engineering	HQ F.No.01/80/050/00832/AM09/ DES-I	Lic.No. & Date
Meeting No.34/11	(Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00115/AM09	0410097812
Date: 28.12.2010	Chennai	Ratification of norms	dt.07.08.2008

The Committee decided to postpone the date of personal hearing for 11.01.2011 and to re-list the case for 11.01.2011.

Case No.A/R-149	M/s. IDMC Limited	HQ F.No.01/80/050/00972/AM09/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.34/24/040/00030/AM09	3410021368
Date: 28.12.2010		Ratification of norms	dt.09.05.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

Case No.A/R-150	M/s. Blue Star Ltd.,	HQ F.No.01/80/050/00851/AM09/ DES-I	Lic.No. & Date
Meeting No.34/11	Mumbai	RA F.No.03/94/040/00459/AM09	0310482166
Date: 28.12.2010		Ratification of norms	dt.11.08.2008

As per written comments of DIPP vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantity of import item at Sl.No.1- Allowed as under on net to net basis:

Compressor Capacity BTU 24000 – 2379 Nos
Compressor Capacity BTU 30000 – 1519 Nos
Compressor Capacity BTU 36000 – 1196 Nos
Compressor Capacity BTU 42000 – 864 Nos
Compressor Capacity BTU 48000 – 3240 Nos

2. Quantities of import items at Sl. Nos. 2,4 & 5 - Allowed on net to net basis with accountability clause.

3. Word “relevant” to be prefixed with the quantity of import item at Sl. No. 3 and its quantity to be allowed on net to net basis.

4. Quantity of import item at Sl.No.6 - Allowed as under on net to net basis:

Top Discharge Kit BTU 24000 – 2379 Nos
Top Discharge Kit BTU 30000 – 1519 Nos
Top Discharge Kit BTU 36000 – 1196 Nos
Top Discharge Kit BTU 42000 – 864 Nos
Top Discharge Kit BTU 48000 – 3240 Nos

The Regional Authority may take necessary action accordingly.

Case No.A/R-151	M/s. Delphi-TVS Diesel	HQ F.No.01/80/050/00184/AM08/ DES-I	Lic.No. & Date
Meeting No.34/11	Systems LTd., Chennai	RA F.No.04/24/040/00066/AM08	0410089983
Date: 28.12.2010		Ratification of norms	dt.15.06.2007

As per written comments of DHI vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

For each of the export item weight of 900 gms be incorporated in the license.

Import

1. There are 14 items of import out of which item no 3 to 8 and 13 & 14 are components. These to be allowed under GN-4.
2. Item no 1- Allowed 840 kg as per firm's request.
3. Item no 2- The item to be deleted as calculation is not available.
4. Item no 9 to 12- Allowed for import within 2% of fob value of export as was done in earlier similar case.

The Regional Authority may take necessary action accordingly.

Case No.A/R-152	M/s. Delphi-TVS Diesel	HQ F.No.01/80/050/00185/AM08/ DES-I	Lic.No. & Date
Meeting No.34/11	Systems LTd., Chennai	RA F.No.04/24/040/00067/AM08	0410089984
Date: 28.12.2010		Ratification of norms	dt.15.06.2007

As per written comments of DHI vide their U.O. Note dated 14.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

For each of the export item weight of 900 gms be incorporated in the license.

Import

1. There are 15 items of import out of which item no 3 to 9 and 14 & 15 are components. These to be allowed under GN-4.
2. Item no 1- Allowed 2800 kg as per firm's request.
3. Item no 2- The item may be deleted as calculation is not available.
4. Item no 10 to 14- Allowed for import within 2% of fob value of export as was done in earlier similar case.

The Regional Authority may take necessary action accordingly.

Case No.A/R-153	M/s. Diamond Engineering	HQ F.No.01/80/050/01121/AM08/ DES-I	Lic.No. & Date
Meeting No.34/11	(Chennai) Pvt. LTd.,	RA F.No.04/24/040/00338/AM08	0410093157
Date: 28.12.2010	Chennai	Ratification of norms	dt.11.01.2008

The Committee that the firm's representation forwarded to DIPP for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 11.01.2011.

Case No.A/R-154	M/s. Emerson Network	HQ F.No.01/80/162/00552/AM11/ DES-I	Lic.No. & Date
Meeting No.34/11	Power (I) Pvt. Ltd., Thane	RA F.No.03/24/042/00081/AM00	0310035795
Date: 28.12.2010		Ratification of norms	dt.26.04.2000

Based on the recommendation of the representative of the DIPP present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause

accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.A/R-155	M/s. Emerson Network Power (I) Pvt. Ltd., Thane	HQ F.No.01/80/162/00536/AM11/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.03/24/042/00080/AM00	0310035793
Date: 28.12.2010		Ratification of norms	dt.26.04.2000

Based on the recommendation of the representative of the DIPP present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.A/R-156	M/s. Dickinson Fowler Ltd., Bangalore	HQ F.No.01/80/050/00308/AM10/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.07/24/040/00188/AM10	0710066532
Date: 28.12.2010		Ratification of norms	dt.18.08.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

Case No.A/R-157	M/s. Bharat Heavy Electricals LTD., Trichirapalli	HQ F.No.01/80/050/00498/AM10/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.04/24/040/00143/AM10	0410108784
Date: 28.12.2010		Ratification of norms	dt.17.11.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

Case No.A/R-158	M/s. Bharat Heavy Electricals LTD., Bhopal	HQ F.No.01/80/050/00167/AM06/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.11/24/040/00011/AM06	1110010869
Date: 28.12.2010		Ratification of norms	dt.11.05.2005

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

Case No.A/R-159	M/s. Bharat Heavy Electricals LTD., Ranipet	HQ F.No.01/80/050/00283/AM08/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.04/24/040/00204/AM08	0410091231
Date: 28.12.2010		Ratification of norms	dt.27.09.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.02.2011.

Case No.A/R-160	M/s. Thermal Systems (Hyderabad) Pvt. LTD.,	HQ F.No.01/80/050/00137/AM10/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.09/24/040/00063/AM09	0910038107
Date: 28.12.2010		Ratification of norms	dt.03.06.2007

The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relist on 08.02.2011.

Case No.A/R-161	M/s. Thermax LTD.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.31/21/040/00295/AM09	3110036392
Date: 28.12.2010		Ratification of norms	dt.11.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee,

therefore, decided to defer the consideration and to relist the case for 08.02.2011.

Case No.A/R-162	M/s. Vidyut Metallica Pvt. Ltd., Thane	HQ F.No.01/80/050/00854/AM10/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.03/95/040/00818/AM10	0310567032
Date: 28.12.2010		Ratification of norms	dt.29.03.2010

The Committee observed that the license was cleared and norms ratified on repeat basis. There are no grounds for re-consideration of norms in a repeat clearance. The Committee decided that the company be explained accordingly.

The Regional Authority may take necessary action accordingly.

Case No.A/R-163	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/050/00106/AM07/ DES-I	Lic.No. & Date
Meeting No.34/11		RA F.No.03/95/040/00047/AM07	0310378100
Date: 28.12.2010		Ratification of norms	dt.28.04.2006

The Committee decided to **reject** the case and maintain the earlier N.C. decision in the Meeting No. 20/80 held on 22.08.2006.

The Regional Authority may take necessary action accordingly.

S.No.62

Case No. C-21	M/s. Hindustan Impex, Jamnagar	F.No.01/80/162/00686/AM10/DES.I
Meeting No.31/11		Fixation of wastage Norms
Date: 16.11.2010		

The decided to transfer the case to NC-II as these cases are already under their consideration.

Sl.No.63

Case No. C- 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.31/11		Modification of SION for the export product "Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"
Date: 16.11.2010		

The Committee directed to forward a copy of EEPC reply letter to DHI for examination and comments and to relist the case for 08.02.2011.

Sl.No.64

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ-SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.34/11		Fixation of regular wastage norms for manufacturing of different types of "Starter, Alterator, Wiper Motor and Compressor".
Date: 28.12.2010		

The Committee directed to forward a copy of firm's application along with its enclosure to DHI for examination and comments. The case may be relisted on 08.02.2011.

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.34/11		Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 28.12.2010		

The Committee directed to forward a copy of firm's application along with its enclosure to Ministry of Shipping for examination and comments. The case may be relisted on 08.02.2011.
